GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:646 ANSWERED ON:26.11.2014 NATIONAL GREEN TRIBUNAL Mohammed Shri Faizal P.P.;Patel Smt. Jayshreeben

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the details of the aims, objectives, and jurisdiction of the national green tribunal;

(b) the details of the structure of the said tribunal alongwith the location of its benches;

(c) the number of cases brought before the said tribunal alongwith those disposed off;

(d) whether any proposal to start a separate zonal bench of the national green tribunal in Gujarat and if so, the action being taken/proposed to be taken by the Government in this regard is under the consideration of the Government; and

(e) whether the Government proposes to make changes in the powers and authority of the tribunal and if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) The National Green Tribunal has been established for the effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damage to persons and property. The jurisdiction of the National Green Tribunal extends to all civil cases involving substantial question relating to environment and matters arising out of implementation of the following legislations:

i) The Water(Prevention and Control of Pollution) Act, 1974;ii) The Water (Prevention and Control of Pollution) Cess Act, 1977;iii) The Forest (Conservation) Act, 1980;iv) The Air (Prevention and Control of Pollution) Act, 1981; v) The Environment (Protection) Act, 1986; vi) The Public Liability Insurance Act, 1991; vii) The Biological Diversity Act, 2002.

(b) The National Green Tribunal comprises a full time Chairperson; a maximum of twenty full time Judicial Members and a maximum of twenty full time Expert Members. Presently, five Benches of National Green Tribunal are functional at Delhi, Pune, Bhopal, Chennai and Kolkata. In addition, there are three circuit Benches functioning at Shimla, Jodhpur and Shillong.

(c) A total of 6613 cases has been instituted out of which 4047 have been disposed of.

(d) No.

(e) No.